

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2130
ANSWERED ON:16.12.2003
INMATES IN TIHAR JAIL
DALPAT SINGH PARASTE

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the National Human Rights Commission has sent a notice to Tihar Jail regarding a convict who inspite of having served his life term is still languishing in jail as reported in Times of India October 12,2003;
- (b) if so, the details in this regard and the reasons therefor;
- (c) whether the Government has collected information from the various jails in the country regarding such cases;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D.SWAMI)

- (a) & (b): Yes, Sir. One Shri Kapoor Singh, son of Shri Umed Singh is undergoing life imprisonment in Central Jail, Tihar after his conviction u/s 302/34 Indian Penal Code and 27 Arms Act. The Government of National Capital Territory of Delhi had issued orders on 15.5.2000 for his premature release subject to his furnishing a personal bond of Rs. 10,000/- with two sureties on the like amount. So far no one has come forward to give surety for him and, therefore, he continues to remain in jail.
- (c): No, Sir.
- (d): Does not arise.
- (e): Each case, as and when it come to notice, is decided on individual basis. In the instant case the jail authorities have submitted a proposal to the Government of National Capital Territory of Delhi for waving off the condition of two sureties for release of the convict. The matter is under consideration.